

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)- 02/7/JPR/2023  
Under Section 7 of IBC, 2016

**In the matter of:**

**Union Bank of India**

**.... Financial Creditor**

**Versus**

**M/s Accil Corporation Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

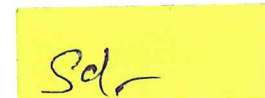
For the Financial Creditor : None appeared  
For the Corporate Debtor : Sandeep Pathak, Adv.  
Vartika Mehra, Adv.  
Ajay Kumar, Adv.  
Stuti Vatsa, Adv.

**ORDER**

None appears on behalf of the Petitioner. Mr. Sandeep Pathak, Adv. along with Ms. Vartika Mehra, Adv. appearing on behalf of the Respondent are directed to file their Vakalatnama within 3 days. It is submitted by learned counsel for the parties that Hon'ble High Court of Rajasthan has stayed the proceedings of this Adjudicating Authority and the matter is still pending before Hon'ble High Court of Rajasthan and the next date of hearing is 16.04.2024. List the matter on 07.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 15, 2024